

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

OA 532/96

New Delhi this the 1st day of August, 1997.

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri V.G. Ramdas, I,  
C/o G.K. Aggarwal, Advocate,  
G-82, Ashok Vihar-I,  
Delhi-110052

(By Advocate Shri G.K. Aggarwal )

... Applicant

Vs.

1. Union of India through  
Secretary, Ministry of Urban Affairs and  
Employment, Nirman Bhavan, New Delhi-11
2. The Director General (Works),  
C.P.W.D. Nirman Bhavan, New Delhi-11
3. The Secretary,  
Union Public Service Commission,  
Shahjehan Road, New Delhi-110011

(By Advocate Shri S.M. Arif )

... Respondents

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Shri Aggarwal, learned counsel draws our attention to the respondents order dated 30.7.97, copy of which is taken on record, In terms of the same, it is clear that the OA has become infructuous.

2. Under the circumstances, this OA is dismissed as having become infructuous, with liberty to the applicant that if any grievance still survives out of the order dated 30.7.97, it will be open to him to agitate the same through appropriate original proceedings in accordance with law.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)

Member (J)

*S.R. Adige*  
(S.R. Adige)

Member (A)

sk